

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- †2065
TO BE ANSWERED ON- 19/12/2022

ST LIST OF UTTAR PRADESH

†2065. SHRI AKSHAIBAR LAL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Uttar Pradesh Government has forwarded its recommendation to include Gond, Dhuria, Nayak, Ojha, Pathari, Rajgond castes in Scheduled Tribe (ST) category after excluding the same from Scheduled Caste category in whole of Uttar Pradesh;

(b) whether it is fact that in light of this recommendation, Gond, Dhuria, Nayak, Ojha, Pathari, Rajgond castes have been included in Scheduled Tribe in 13 districts of Uttar Pradesh; and

(c) if so, whether Gond and its sub castes Dhuria, Nayak, Ojha, Pathari, Rajgond are likely to be included in Scheduled Tribe category all over in Uttar Pradesh to bring uniformity and if so, the time by which the said castes are likely to be included in ST category and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (c): The State Government of Uttar Pradesh vide its letter dated 22.4.1981 and 23.2.1991 recommended the transfer of Gond along with its sub-tribes from SC list to ST list in whole State. The proposal was processed as per modalities and Gond, Dhuria, Nayak, Ojha, Pathari, Raj Gond communities were included in list of Scheduled Tribes in 13 districts of Uttar Pradesh by the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 (10 of 2003).

Further, Government of Uttar Pradesh vide letter dated 11.12.2013 recommended for inclusion of Gond, Dhuria, Nayak, Ojha, Pathari, Raj Gond communities in the newly created 4 districts, namely, Sant Kabir Nagar, Kushinagar, Chandauli and Bhadohi (formerly named as Sant Ravidas Nagar) of Uttar Pradesh in the list of Scheduled Tribes of Uttar Pradesh. In this regard, a Bill, namely, the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022 is already in Parliament.
